

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 2917/2016**

**New Delhi this the 17<sup>th</sup> September, 2019**

**HON'BLE SH. PRADEEP KUMAR MEMBER (A)  
HON'BLE SH. ASHISH KALIA MEMBER (J)**

Sh. Jharkhandi Rai  
S/o Majian Rai, aged about 58 years,  
R/o B-320, Dakshin Puri, New Delhi

.....Applicant

(None for the applicant)

**Versus**

1. Union of India  
Through Secretary  
Ministry of Communication and IT  
Sanchar Bhawan, 20,  
Ashoka Road, New Delhi- 110001.
2. The Director (Staff)  
Ministry of Communication and IT  
Sanchar Bhawan, 20,  
Ashoka Road, New Delhi- 110001.
3. The Executive Director,  
Mahanagar Telephone Nigam Ltd.  
Delhi Telephones, K.L. Bhawan,  
New Delhi- 110050
4. Asstt. General Manager (A-II) HQ  
O/o The Executive Director,  
Mahanagar Telephone Nigam Ltd.  
Delhi Telephones, K.L. Bhawan,  
New Delhi- 110050

.....Respondents

(By Advocate : Sh. Subhash Gosain for R-1 & 2  
Sh. Dinkar Kalra for R- 3 & 4)

**ORDER (ORAL)****HON'BLE SH. ASHISH KALIA MEMBER (J)**

None for the applicant.

Even on the last date, applicant sought adjournment. It is presumed that applicant has no interest in pursuing the matter. Matter is dismissed on account of non-prosecution on the part of applicant.

**(SH. ASHISH KALIA )  
Member (J)**

**(PRADEEP KUMAR )  
MEMBER (A)**

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